

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(I.B.C)/876(CH)2020, IA(I.B.C)/864(CH)2020
IA(I.B.C)/881 (CH)2020, IA(I.B.C)/1450(CH)2022
IA(I.B.C)/1451 (CH)2022, IA(I.B.C)/1762 (CH)2022
IA(I.B.C)/2755(CH)2023, IA(I.B.C)/2880 (CH)2023
IA(I.B.C)/2945 (CH)2023, IA(I.B.C)/2948 (CH)2023
IA(I.B.C)/1142 (CH)2024, IA(I.B.C)/1238 (CH)2024
IA(I.B.C)/1239 (CH)2024, IA(I.B.C)/1426(CH)2024

In
CP(IB) No. 197/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

Agro Dutch Industries Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(2), 19(2), 60(5), 66(1), 43(1) r/w 44 (l), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 12.08.2024.

Sd/-

Court Officer